

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2776

ANSWERED ON:01.08.2002

FAMILY COURTS

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government are planning to open at least one family court in each district to dispose of pending family disputes relating to marriage, maintenance of children and aged parents as reported in the Hindu dated July 17, 2002;

(b) if so, the details thereof;

(c) the number of family disputes cases pending with various family courts at present;

(d) the number of family courts functioning at present; and

(e) the time by which more family courts are likely to be opened?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) & (b) The Parliamentary Committee on Empowerment of Women in its Fifth Report on 'Functioning of Family Courts' has recommended that steps should be taken to set up Family Courts in every district of the country. On the basis of recommendation made by the Parliamentary Committee on Empowerment of Women, all the State Governments/U.T. Administrations have been requested to set up atleast one family court in each district to dispose of pending family disputes relating to marriage, maintenance of children, etc. excluding aged parents.

(c) As per available information, 1,12,797 family disputes were pending with various Family Courts as on 4.3.2002.

(d) At present 96 Family Courts are functioning in the country.

(e) Establishment of more family courts is a continuous process. However, 24 more Family Courts are likely to be set up during 2002-2003.